

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu
Notification
Srinagar, the 27th September, 2020

s.O 277 -In exercise of the powers conferred by clause, (a) of section 9 of the Stamps Act, Smvt. 1977 (XL of 1977), the Government hereby directs that there shall be remission of duty chargeable under the said Act in case of instruments/document executed between the borrowers and the lending Financial Institutions on the fresh loans advanced by such Institution to all category of borrowers' in UT of J&K.

This notification shall come into force with, immediate effect and shall be valid till 31st March, 2021 from the date of issuance.

By order of the Government of Jammu and Kashmir.

Sd/-

(Dr. Arun Kumar Mehta) IAS,
Financial Commissioner,
Finance Department

Dated:.. 2 -9 - 2020

No.FD/BKG/99-2019-II

Copy to the:-

1. Financial Commissioner, J &K Revenue.
2. Principal Secretary to the Government, Industries & Commerce Department.
3. Principal Secretary to the Hon'ble Lt. Governor.
4. All Principal Secretaries to the Government.
5. All Commissioner/Secretaries to the Government.
6. Divisional Commissioner Jammu/Kashmir.
7. Excise Commissioner. J&K.
8. Commissioner State Taxes, J&K.
9. All Deputy Commissioners.
10. Director Information, J&K.
11. General Manager Government Press Jammu /Srinagar.
12. PS to the Chief Secretary, J&K.
13. Private Secretary to the Financial Commissioner Finance Department.
14. Government Order file/Stock file/ Incharge Website.


(Firdousa Jan)

Under Secretary to Government,
Finance Department.

 